

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 281/TD/2024

Subject : Application under Section 14 and Section 15(1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-state trading licence.

Petitioner : REC Power Development & Consultancy Limited (RECPDCL)

Date of Hearing : **12.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vipin Gupta, RECPDCL
Shri Neeraj Singh, RECPDCL
Shri Mukul Agrawal, RECPDCL
Shri Paritosh, RECPDCL

Record of Proceedings

At the outset, the representative of the Petitioner sought liberty to file an audited special balance sheet, as directed vide Record of Proceedings for hearing dated 10.10.2024, within the course of the day.

2. Considering the said request, the Commission permitted the Petitioner to file its audited special balance sheet as above within two days.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**